

ORDER

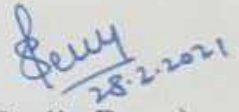
Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

In continuation of Order No. 22/RG/Spl./Misc. dated 17.05.2020 and the subsequent orders issued in relation thereto; considering the prevailing pandemic situation due to outbreak of the novel corona virus (COVID-19) in the States of Punjab, Haryana and UT Chandigarh; with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants and in the larger interest of all the stakeholders as well as the administration of justice; Hon'ble the Chief Justice has been pleased to order that :-

“Where the case is listed before the Hon'ble the Bench in physical hearing and the counsel/party-in-person is unable to attend case physically for any reason; the counsel/party may make request for adjournment by sending 'Adjournment slip' to the concerned court staff through mobile/e-mail which shall be placed by the 'Court Staff' before the Hon'ble Bench for being considered sympathetically.

The list and mobile numbers, of the concerned 'Court Staff' stands already published in the 'Covid Notices' dated 8.7.2020 under heading “List of officials attached...”

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
28.02.2021